

FORM B**PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF VRUNDAVAN CERAMIC PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Vrundavan Ceramic Private Limited
2.	Date of incorporation of corporate debtor	6th July 1999
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U26914GJ1999PTC036237
5.	Address of the registered office and principal office (if any) of corporate debtor	Reg office: Survey No. 143/2, 8-A National Highway B/H Gangotri Glazed Tiles Vill. Dhuva Tal Wankaner 363622, Gujarat
6.	Date of closure of Insolvency Resolution Process	27.09.2024 (However, CIRP period completed on 30.11.2023)
7.	Liquidation commencement date of corporate debtor	27.09.2024(Order uploaded on 30.09.2024)
8.	Name and registration number of the insolvency professional acting as liquidator	RRR Insolvency Service Experts LLP Reg No.: IBBI/IPE-0131/IPA-2/2023-24/50046
9.	Address and e-mail of the liquidator, as registered with the Board	C-10, Lower Ground Floor, Lajpat Nagar-III, Delhi – 110024 info@rrrinsolvency.com asikdar1990@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	C-10, Lower Ground Floor, Lajpat Nagar-III, Delhi – 110024 liquidator.vrundavanceramic@gmail.com
11.	Last date for submission of claims	21.06.2026

Notice is hereby given that the National Company Law Tribunal, Ahmedabad (Court-1) has ordered the commencement of liquidation of the M/s. Vrundavan Ceramics Private Limited on 27.09.2024 (order uploaded on 30.09.2024).

The stakeholders of M/s. Vrundavan Ceramics Private Limited are hereby called upon to submit their claims with proof on or before 21.06.2026, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.
Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Note: It is pertinent to note that a Public Announcement was earlier made on 03.10.2024, wherein the last date for submission of claims was 30.10.2024. Subsequently, vide order dated 18.10.2024 passed in Company Appeal (AT) (Insolvency) No. 1952 of 2024 and Company Appeal (AT) (Insolvency) No. 1950 of 2024, the Hon'ble NCLAT directed that no further steps shall be taken pursuant to the order dated 27.09.2024. Thereafter, vide order dated 20.05.2026, the Hon'ble NCLAT dismissed both the appeals. Accordingly, the present Public Announcement is being issued, again.


Designated Partner & Authorized Signatory
RRR Insolvency Service Experts LLP acting as Liquidator
IBBI Reg. No:IBBI/IPE-0131/IPA-2/2023-24/50046
Email id: liquidator.vrundavanceramic@gmail.com

Contact No.: 9810063161
Address: C-10, LGF, Lajpat Nagar-III, New Delhi – 110024

Date: 24.05.2026
Place: New Delhi